

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 347/MP/2019

Subject : Petition under Section 79 (1) (f) along with Section 79 (1) (k) of Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 seeking permission for extension of the period for injection of infirm power for commissioning and testing of phase II (unit III) thermal power project of Meenakshi Energy Limited near Thaminapatnam, Chilakur (Mandalam), SPSR Nellore, State of Andhra Pradesh for further period of six months i.e. from 01.07.2019 to 31.12.2019.

Petitioner : Meenakshi Energy Private Limited (MEPL)

Respondents : Southern Regional Load Despatch Centre & Ors.

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Nishant Talwar, Advocate, MEPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Resolution Process for the Petitioner has been initiated before National Company Law Tribunal, whereunder the Resolution Professional has been appointed. Learned counsel requested for one week time to seek instruction from Resolution Professional. The request was allowed by the Commission.

2. The Commission directed the Petitioner to file the affidavit by 3.12.2019 seeking instruction from Resolution Professional.
3. The Petition shall be listed for hearing, if required.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

